

schools is presently shared by the Delhi Administration, Municipal Corporation of Delhi, Cantonment Board and New Delhi Munciap, Committee for their respective schools. In the event of a Unified authority for all schools, such authority would find it very difficult to mobilise enough financial resources to efficiently manage all schools.

(b) Does not arise.

[*Translation*]

Teaching of English in Delhi Schools

430. SHRI ARVIND TRIVEDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is a proposal from the Delhi Administration to teach English from Class I in some schools from the current academic session;

(b) if so, the total number of such schools; and

(c) the time by which the teaching of English from Class I will start in remaining schools?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c). According to the information furnished by Delhi Administration there are 250 composite schools having classes from Ist to X/XII, where English as a subject is already being taught from Class. I Delhi Administration has also planned to convert more schools into composite schools in a phased manner during the 8th Five Year Plan.

Maintenance Work by Private Contractors

431. SHRIMATI SAROJ DUBEY: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of railway stations where the maintenance work has been awarded to the private contractors;

(b) whether the maintenance work of a large number of wagons/coaches has also been entrusted to private contractors; and

(c) if so, the details thereof and the total number of such wagons/coaches?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.C.

LENKA): (a) Maintenance work like white washing, painting major repairs, etc. at stations are done by contractors till over the Indian Railways. Only petty repairs and repairs of urgent nature are undertaken departmentally.

(b) No coaches wagons have been handed over to contractors for maintenance work.

(c) Does not arise.

[*English*]

Encroachment of Forest Land

432. DR. LAL BHADUR RAWAL:
DR. CHATTRAPAL SINGH:
SHRI RAJEEV SINGH:
SHRI PRABHU DAYAL
KATHERIA:
SHRI RAM TAHAL
CHAUDHARY:
SHRI LAL BABURAI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether incidents of encroachment so forests land by the people have come to the notice of the Government;

(b) if so, the details thereof. State-wise; and

(c) the action taken by the Government to make forest land free from any encroachment?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (c). Incidents of encroachment of forest land by the people have been brought to the notice of Government of India periodically. The details regarding encroachments on forest land are maintained in the States/Union territories concerned, at divisional level. Government of India has taken following measures to prevent encroachment of forest land:

(i) National Forests Policy, 1988 states that encroachment of forest land has been on the increase and this trend has to be arrested and effected action taken to prevent its continuance.

(ii) The Forest policy also stipulates that people's participation in management of the forests should be encouraged.

(iii) Under the Indian Forest Act, 1927 and

Forest (Conservation) Act, 1980, encroachment of forest land has been declared an offense.

- (iv) State Governments carry out eviction of encroachments periodically along with Revenue authorities.

Qualification for BTC in Uttar Pradesh

433. MAJ. GEN. (RETD.) BHUWAN CHANDRA KANDURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have promulgated an order lowering the qualification for Basic Teaching Course (BTC) entrance examination from B.A. to Intermediate, for Uttaranchal; and

(b) if so, the details thereof?

THE DEUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b). Prescribing the minimum qualification for admission in B.T.C. courses is within the jurisdiction of the State Governments. Government of India have not, therefore, issued any order in this regard.

From the information received from the Government of Uttar Pradesh it has been learnt that the State Government have taken a decision to reduce the minimum qualification from graduate to intermediate for the entire State and not only for Uttaranchal. These orders have been issued on 31-3-1993 in the light of the decision taken in the meeting of the Uttar Pradesh Basic Shiksha Parishad on 23-12-1992.

Foodgrain Stock

434. SHRI GEORGE FERNANDES: Will the Minister of FOOD be pleased to state:

(a) whether the country has achieved self-sufficiency in respect of foodgrain stocks and is in a position to export them;

(b) whether there have been an increase in the production of the edible oils and sugar; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI KALPNATHRAI): (a) The country is normally self sufficient in foodgrains except pulses. There is no proposal under consideration of the Government for export of foodgrains from Government stocks.

(b) and (c). The production of oilseeds has increased from 48.76 lakh tonnes in 1990-91 to 49.66 lakh tonnes in 1991-92. The production of sugar increased from 120.47 lakh tonnes in 1990-91 to 134.11 lakh tonnes in 1991-92. However, production for the current years (upto 30.693) was 104.82 lakhs tonnes as against 130.76 achieved upto the corresponding date last year.

[Translation]

Navodaya Vidyalayas

435. DR. G.L. KANAUIA:
SHRI RAJENDRA KUMAR
SHARMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the places where Navodaya Vidyalayas have been opened during 1992-93;

(b) whether the target set for opening of Navodaya Vidyalayas during the last year has been achieved;

(c) if not, the reasons therefor; and

(d) the number of Navodaya Vidyalayas